

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 270

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

MOB LYNCHING

270. SHRI NATARAJAN P.R.:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of death cases due to mob lynching on the suspicion of having beef meat in the recent past, State and year-wise;
- (b) the details of cases booked and disposed of during each of the last three years and the current year and punishment given to the guilty, year and State-wise; and
- (c) the steps taken by the Government to curb mob lynching?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The National Crime Records Bureau (NCRB) does not maintain data with respect to mob lynching. However, the Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. An advisory dated 04.07.2018 was issued to the States and UTs to

keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands. The Ministry of Home Affairs have also issued an advisory on 09.08.2016 to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands in the name of protection of cow. Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures to curb incidents of mob lynching in the country. The Government through audio-visual media has also generated public awareness to curb the menace of mob lynching. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence and lynching.
